

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/01/2017 AT 10.30 AM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/227/2016
NAME OF THE PETITIONER(S) : Kamlesh Kalidas Shah
NAME OF THE RESPONDENT(S) : M/s Apollo Tyres Limited & 37 others
UNDER SECTION : 111A of CA 1956 / 59 of CA 2013

S.No. NAME (IN CAPITAL)
SIGNATURE

DESIGNATION

REPRESENTATION BY WHOM

1	CS. C. RAMASUBRAMANIAM	PCS - Representing Petitioner Mr. Kamlesh Kalidas Shah
2	Pramod K R Sharma	Apollo Tyres Ltd.
3.		

ORDER

Applicant along with his counsel, Shri C Ramasubramaniam, PCS present. Shri Pramod K R Sharma, counsel for respondents present. Counsel for applicant stated that they have filed the objections by email, copy of which is given to the counsel for respondents. The hard copy of the same filed in the Registry is taken on record. Counsel for respondents submitted that the petitioner is having share certificates only. Therefore the company needs protection in case any conflicting order comes from SEBI, or Stock Exchanges and third party claim for which an indemnity bond to the satisfaction of the company is required to be executed by the petitioner. The representative of the respondents prays time to seek instructions from the company with regard to the nature of the indemnity bond which could serve the purpose subsequently for giving full protection to the company. Time extended at request. Put up on 03.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)